

- (5) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1994-95 (Hindi and English versions)

[Placed in Library See No. LT-112/96]

- (6) A copy each of the following papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir. —

- (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1994-95.

[Placed in Library See No. LT-113/96]

- (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1994-95

[Placed in Library See No. LT-114/96]

- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1995, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir

[Placed in Library See No. LT-115/96]

- (8) A copy of the Consignment (Hindi and English versions) to the Economic Survey 1995-96

[Placed in Library See No. LT-116/96]

[Translation]

SHRI THAWAR CHAND GEHLOT (Shajapur) : Mr Deputy Speaker, Sir, when you occupy the Chair it means that House is conducted. (Interruptions)

MR DEPUTY SPEAKER : There was no business before the House when you were on a point of order.

[English]

Let the Papers be laid

[Translation]

SHRI THAWAR CHAND GEHLOT : Please listen to my submission

MR DEPUTY SPEAKER : Yes, Please

SHRI THAWAR CHAND GEHLOT : Sir, day before yesterday you have issued instructions to the Government from this Chair that a statement should be made on the incident of Ujjain and yesterday Mr. Speaker has also given instructions to the Government to make statement on the incident of Ujjain and Hardwar

* Economic Survey 1995-96 was laid on the Table of the House on the 27th February, 1996

MR. DEPUTY SPEAKER : The Government has made a promise. It may come by evening.

SHRI THAWAR CHAND GEHLOT : I am raising a point of order because just now Shri Jaina has given information that hon. Home Minister is out of Delhi today. Then who will follow your instructions. It is my humble submission to the Chair that the Government is showing carelessness in this matter. I therefore, urge the Chair to direct the Government to make a statement in this regard. It is a laxity on the part of the Government that such incidents have taken place at religious places like Ujjain, Haridwar, Onkareshwar and Patna. (Interruptions)

SHRI RAJENDRA AGNIHOTRI (Jhansi) : It is an important point of order. (Interruptions) The instructions were issued to the Government to make a statement in this regard and time for the statement was also fixed. (Interruptions)

SHRI THAWAR CHAND GEHLOT : Mr Deputy Speaker, Sir, why your orders are being ignored. (Interruptions)

MR DEPUTY SPEAKER : I hope that Minister would make statement by 5.00 PM today.

SHRI RAJENDRA AGNIHOTRI : Mr Deputy Speaker, Sir, your orders should be obeyed. (Interruptions)

DR LAXMINARAYAN PANDEY (Mandsaur) : The incidents of Haridwar and Ujjain were heart-rending. (Interruptions)

MR DEPUTY SPEAKER : Please listen to me. Hon. Minister has said that

(Interruptions)

SHRI RAJENDRA AGNIHOTRI : There should be some instructions from the Chair. This Government should be brought into dock as it is not following your instructions. (Interruptions)

MR DEPUTY SPEAKER : Please listen to me. I am referring to the statement

(Interruptions)

MR. DEPUTY SPEAKER : Listen to me for just a minute

SHRI THAWAR CHAND GEHLOT : Mr Deputy Speaker, Sir, Your orders are being ignored. This Government is not complying with your orders

MR DEPUTY SPEAKER : Please listen to me

[English]

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : Sir, if there is any direction to the Government by the Chair, it will be complied with

[Translation]

MR. DEPUTY SPEAKER : Besides my directions, Minister had promised to make a statement the next day as yesterday there was no time.

[English]

SHRI RAMAKANT D. KHALAP : We will carry it out, Sir.

SHRI S.R. BALASUBRAMONIYAN : The Minister said that he would be visiting the place and that is what he is doing today.

SHRI E. AHAMED (Manjeri) : Sir, the Minister has gone to visit the place in deference to the wish of the House...(Interruptions)... Now, how can we ask the Minister to come back from Patna to speak here

[Translation]

SHRI THAWAR CHAND GEHLOT : Mr. Deputy Speaker, Sir, what is your ruling on my point of order. Day before yesterday you have given instructions and a statement was to be made yesterday but it was not made yesterday, hon. Speaker had given instructions and the statement was to be made here today but now hon. Home Minister is out of Delhi. In view of the collective responsibility of the Government some other Minister should make a statement here. Your orders are being ignored.

I request you to give some ruling on it. Either the Government should be censured or statement should be made by some other Minister as the Government is collectively responsible for it. It is a serious matter.

[English]

SHRI E. AHAMED : Sir, we are all very much concerned over this matter...(Interruptions)... This may not be allowed to go like that.

[Translation]

SHRI RAJENDRA AGNIHOTRI : The police arrangements were withdrawn from there and now the Government is trying to hush up the matter. It is deliberately delaying the statement and it amounts to the contempt of the House.

SHRI THAWAR CHAND GEHLOT : The Government should fix time for it. Hon. Minister should tell that by what time in the evening he is going to make a statement.

MR. DEPUTY SPEAKER : The Statement would come by 6'o clock.

SHRI RAMAKANT D. KHALAP : Mr. Deputy Speaker, Sir, I request the Members that they should not be agitated. Home Minister has gone there...(Interruptions)

SHRI VINAY KATIYAR (Faizabad) : Where has he gone?

[English]

SHRI RAMAKANT D. KHALAP : Whatever direction is given by the Chair will be complied with. ... (Interruptions)

SHRI E. AHAMED : We can wait only till six of clock.

[Translation]

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Deputy Speaker, what happened to Zero Hour? You have given assurance that every Member will get a chance to speak...(Interruptions)

MR. DEPUTY SPEAKER : Just a minute. One Member should speak at a time.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : You have said that all the Members would get a chance to speak in Zero Hour.

MR. DEPUTY SPEAKER : Zero Hour is over now. Now we shall take up matter under the Rule 377.

14.14 hrs.

PAPERS LAID ON THE TABLE—CONTD.

Notifications under All India Service Act, 1951 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : I beg to lay on the Table :-

- (1) A Copy each of the following Notifications (Hindi and English versions) under sub-section (2) section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Pay) Third Amendment Rules, 1995 published in Notification No. G.S.R. 569 in Gazette of India dated the 30th December, 1995.
 - (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1996 published in Notification No. G.S.R. 75(E) in Gazette of India dated the 5th February 1996.
 - (iii) The Indian Forest Service (Pay) Amendment Rules, 1996 published in Notification No. G.S.R. 76(E) in Gazette of India dated the 5th February, 1996.
 - (iv) The Indian Forest Service (Fixation of Cadre strength) Second Amendment Regulations, 1996 published in Notification No. G.S.R. 77(E) in Gazette of India dated the 5th February, 1996.